

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

O.A.No.989/2002

Hon'ble Shri V.K.Majotra, Member(A)
Hon'ble Shri Shanker Raju, Member(J)

Wednesday, this the 8th day of May, 2002

Km. Pushpa Kujur
c/o Patras Kujur
Q. No.G.6, Meram Nagar
Police Colony
Palam Air Port
New Delhi.

... Applicant

(By Advocate: Shri R.K.Sarkar)

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Union of India & Others
through General Manager
N. Rly. Baroda House
New Delhi - 110 001. Respondents

(By Advocate: Shri Rajinder Khatter)

ORDER (Oral)

By V.K. Majotra, M(A):

Heard both sides.

2. Vide Annexure-A1, dated 14.2.2002, selection (viva-voce) was to be held for promotion to Group "B" post of Headmaster/Headmistress to form a panel of four vacancies ^h one of which was reserved for ST. Applicant is an only available ST Lecturer in Grade Rs.6500-10500, as per the seniority list of Division. Among 12 candidates who have been called to appear in the viva-voce, 11 candidates belong to General Category and one to the SC. Thus, applicant has approached this Court contending that though she is the seniormost ST candidate, she has not been called for viva-voce test. On 12.4.2002, this Court has directed the respondents that applicant should be interviewed on 15.4.2002 provisionally. Learned counsel for respondents stated that applicant has been

interviewed on 22.4.2002, as the date of interview was changed from 15.4.2002 to 22.4.2002. As per Annexure/R-II, dated 3.5.2002 applicant has been placed in the panel for the post of Headmasters/Headmistress in Group "B" Grade Rs.7500-12000. Learned counsel for respondents has stated that applicant would be considered for appointment against the vacancy reserved for ST as Headmistress in Group "B" Grade Rs.7500-12000 as per the rules on the basis of panel declared vide Annexure/R-II.

3. In the above view of the matter, in our view, applicant has been granted the relief claimed and this OA has become infructuous. OA is dismissed as infructuous. However, if the applicant remains aggrieved by the action of the respondents, in any manner, she will have liberty to approach this Court in accordance with law. No costs.

S. Raju

(Shanker Raju)
Member(J)

V.K.Majotra

(V.K.Majotra)
Member(A)

/rao/